

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2365
ANSWERED ON:07.12.2012
LOAN WAIVER SCHEME
Singh Shri Jagada Nand

Will the Minister of FINANCE be pleased to state:

- (a) the number of farmers given relief under the loan waiver scheme as on date and the amount provided by the Union Government under the said scheme, State-wise and year-wise;
- (b) whether the large number of farmers who are not covered by the loan waiver scheme are left in the hands of the State Governments;
- (c) if so, the details thereof; and
- (d) the criteria fixed by the Government for the waiving of farmers loans?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c) : 3.45 lakh farm loan accounts have been benefited under Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008. The Government of India (GoI) has released an amount of Rs.52,516.86 crore to the lending institutions as reimbursement under the Scheme.

(d): As per Agricultural Debt Waiver and Debt Relief Scheme, 2008, the marginal farmers having land up to 1 hectare (2.5 acres), small farmers more than 1 hectare and up to 2 hectares (5 acres) and other farmers more than 2 hectares (more than 5 acres) were covered under the scheme.

Under this scheme the amount eligible for debt waiver or debt relief, as the case may be, comprised of:

(a) in the case of short-term production loan, the amount of such loan (together with applicable interest):

(i) disbursed up to March 31, 2007 and overdue as on December 31, 2007 and remaining unpaid until February 29, 2008;

(ii) restructured and rescheduled loan by banks in 2004 and in 2006 through the special packages announced by the Central Government, whether overdue or not; and

(iii) restructured and rescheduled loan in the normal course up to March 31, 2007 as per applicable RBI guidelines on account of natural calamities, whether overdue or not.

(b) in case of an investment loan, the installments of such loan that are over due (together with applicable interest on such installments) if the loan was:

(i) disbursed up to March 31, 2007 and overdue as on December 31, 2007 and remaining unpaid until February 29, 2008;

(ii) restructured and rescheduled loan by banks in 2004 and in 2006 through the special packages announced by the Central Government; and

(iii) restructured and rescheduled loan in the normal course up to March 31, 2007 as per applicable RBI guidelines on account of natural calamities.